

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

EXCISE APPEAL NO. 51058 OF 2017

(Arising out of Order-in-Original No. JOD-EXCUS-000-COM-0095-16-17 dated 18.03.2017 passed by the Commissioner of Central Excise, Jodhpur)

Anil Garg, Partner
M/s Gurukripa Conveyors

Appellant

Versus

Commissioner, Central Excise, Jodhpur

Respondent

Appearance

Ms. Kainaat, Advocate - for the Appellant
Shri O.P. Bisht, Authroised Representative for the Respondent

CORAM:
HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing/Order: 30.11.2022

Final Order No. 51125/2022

Justice Dilip Gupta:

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & Pronounced in open Court)

(Justice Dilip Gupta)
President

(P.V. Subba Rao)
Member (Technical)

RM

